

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 108**

**IA(I.B.C)/750(CH)2024**  
**And**  
**CP(IB) No.58/Chd/Hry/2022**

**IN THE MATTER OF:**  
**ASREC India Limited**

...

**Petitioner**

**Versus**

**Mandhir Singh Todd**

...

**Respondent**

**Under Section: 95(1), 99, IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Usha Singh, Advocate.

**For the Respondent-  
Personal Guarantor** : Mr. Aalok Jagga with Mr. A.P.S. Madaan,  
Advocates.

**For the RP** : Mr. Kamal Aggarwal, RP in person.

**ORDER**

**IA(I.B.C)/750(CH)2024**

This is the report filed by RP under Section 99 of the IB Code, 2016. The same is taken on record. Thus, **IA No. 750/2024 is disposed of** and file be tagged with the main petition for reference purpose.

**CP(IB) No.58/Chd/Hry/2022**

The RP has filed the compliance affidavit vide Diary No. 00225/3 dated 01.04.2024. The same is taken on record. Objections have been filed by the Ld. Counsel for the Personal Guarantor vide Diary No. 00225/2 dated 01.04.2024. The same are taken on record. It is stated by the RP that he has not received

April 2, 2024  
Mukta

the copy of the objections. The Ld. Counsel for the Personal Guarantor is directed to do the needful during the course of the day. Response to the objections be filed within one week with a copy in advance to the counsel opposite. In view of the order dated 06.03.2024, petitioner is directed to file the amended memo of parties. Let the same be filed within one week.

List on 08.05.2024.

Sd/-  
**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**